

also and because of the opposition by Members of Parliament and the people at large, the TADA Act was not extended. But unfortunately, 6,000 detainees under TADA are languishing in jails because their cases in courts are proceeding at a snail's pace. I want the Government of India to enact a legislation for review and early disposal of cases of those innocent people who are languishing in jails especially those detained during riots over Babri Masjid issue, the farmers and people detained in Punjab. The Government should take the House into confidence about the steps it proposes to take in order to provide relief to innocent people detained under TADA.

I would like to refer here the action taken by Shri Mulayam Singh Yadav, when he was the Chief Minister of U.P. He had withdrawn cases against all the innocent persons. The Centre should also apprise the House about the steps proposed to be taken by it about 6000 TADA detainees...*(Interruptions)*

MR. DEPUTY SPEAKER : It is not the proper way. Please sit down and I will allow you.

SHRI MOHAMMAD ALI ASHRAF FATMI : It is an important issue and the Home Minister should reply to the submission made by me...*(Interruptions)*

SHRI LALMUNI CHAUBEY : Mr Deputy Speaker, Sir, he has just now referred to another similar criminal case in U.P. and the House is entitled to know details thereof...*(Interruptions)* or else the hon. Minister should deny it...*(Interruptions)*

MR. DEPUTY SPEAKER : I will allow you also but please, let him make his submission.

[English]

Let me have my say also.

Please sit down Mr. Fatmi, please sit down.

[Translation]

This is not the proper way

(Interruptions)

MR. DEPUTY SPEAKER : Your notice was not on this subject.

(Interruptions)

SHRI TARIQ ANWAR (Katihar) : Mr Deputy Speaker, Sir, the Home Minister is present in the House and he should speak on TADA...*(Interruptions)*

SHRI MOHAMMAD ALI ASHRAF FATMI : My notice given yesterday is valid to day also.

MR. DEPUTY SPEAKER : Your notice is on 'Sinking of Tajmahal'.

[English]

SHRI MOHAMMAD ALI ASHRAF FATMI : I have given a notice regarding sinking of Taj Mahal for to-day. On Friday, I had given a notice about TADA.

[Translation]

But it is an important issue...*(Interruptions)*

MR. DEPUTY SPEAKER : But we have to accommodate other issues also...*(Interruptions)* Please sit down.

SHRI TARIQ ANWAR : Sir, TADA is an important issue.

The Home Minister is present to the House and he should inform the House about Government's policy in this regard...*(Interruptions)*

SHRI NAWAL KISHORE RAI (Sitamarhi) : Mr Deputy Speaker, Sir, I belong to Sitamarhi of North Bihar. All the rivers in North Bihar viz Kamla Balan, Gandak, Burhi Gandak, Kosi Adwana and all the tributaries of Bagmati are in spate. About two dozen people have been killed in the floods in North Bihar, Parihar, Soneharsa, Sursand, Dupri, Nanpur, Baypati Blocks of Sitamarhi which have been inundated. The floods have wreaked havoc in North Bihar. The Train and bus services have been disrupted and the normal life has been totally disrupted. As the area is cut off medical facilities are also not reaching there. The Member of Parliament from Madhubani is the Union Agriculture Minister and his constituency is also inundated. Through you, Sir, I would request the Minister of Agriculture to visit the flood affected area of North Bihar along with the Members of Parliament from that area and relief measures should be undertaken there.

[English]

MR. DEPUTY SPEAKER : Let the Minister reply

[Translation]

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : It is true that the flood situation is grave. After my return from visit to Assam, I will visit the flood affected areas next week...*(Interruptions)*

SHRI TARIQ ANWAR : A large number of people are detained under TADA...*(Interruptions)* The present treasury benches were agitated about TADA when they were in the opposition. Now, we want to know Government's policy about TADA because among the detainees, there is sizeable number of Muslims let the Home Minister clarify the position...*(Interruptions)*

[English]

SHRI SRIKANTA JENA : Mr Deputy Speaker, Sir, on TADA issue, the Government will make a Statement...*(Interruptions)*

[Translation]

JUSTICE GUMAN MAL LODHA : Mr Deputy Speaker, Sir, As per the provisions of TADA...*(Interruptions)*

MR. DEPUTY SPEAKER : He has said that he will make a Statement on the subject.

JUSTICE GUMAN MAL LODHA : It was with reference to his commitment to make the criminals detained under TADA...*(Interruptions)** They want those criminals to be released who have committed heinous crimes and murders...*(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE : Mr. Deputy Speaker, Sir, on the floor of the House an hon. Member, who was in the judiciary, is making an allegation of a conspiracy between the Home Minister and some hon. Member and with impunity he is repeating that allegation. Where are we going? I would like to know where we are going. Is this the Parliament?...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : It will not go on record. It may be expunged.

[English]

JUSTICE GUMAN MAL LODHA : Sir, this is a conspiracy...*(Interruptions)*

MR. DEPUTY-SPEAKER : Lodhaji, please sit down.

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore) : Mr. Deputy Speaker, Sir, I want to raise a healthy issue which may be conducive in inculcating some sanity in the present atmosphere filled with crime. On the 11th September, the country would be observing the 200th death anniversary of Ahilyabai Holkar. Last year also, I had discussed it with the then Prime Minister and Human Resource Minister. Ahilyabai Holkar is known in the entire country for her contribution to the religious activities. Besides, she was an efficient administrator and a benign ruler and in spite of it she was addressed as 'Maa' (mother). I had suggested that her 200th death anniversary should be observed on a national level, particularly in the present law and order situation when women are feeling insecure, the terrorists and criminals are striking with impunity and the crime graph has recorded a phenomenal increase. The previous Government had conceded my demand and a committee was set up by the Human Resource Development Ministry. A demand was also made that a commemorative stamp should also be issued on the occasion besides naming the Indore Airport as Ahilyabai Airport. All these demands were conceded and a committee was constituted for the purpose. At that time it was also suggested that an award should be instituted in the memory of Ahilyabai to be awarded to the best administrator. Now it is more than one year when this committee was constituted and the death anniversary

on the 11th September is fast approaching. But, unfortunately, we are not aware of the number of sittings of the committee or any tangible work done by it.

Mr Deputy Speaker, Sir, the House discusses all the subjects under the sun but healthy issues are neither discussed nor implemented. The committee has not held a single meeting after it was constituted. I request the hon. Minister to enlighten us on the work done by the committee and the progress made in this direction. I would urge the Government to chalk out elaborate programmes to celebrate the 200th death anniversary of Ahilyabai. In order to commemorate her memory, postage stamps should be issued and the Indore airport should be named as Ahilyabai airport. Besides, awards for the most efficient administrators should be instituted.

PROF PREM SINGH CHANDUMAJRA (Patiala) : Mr. Deputy Speaker, Sir, I seek your permission to present in the House a report which would send a chill down the spine of any person who reads it. The former Prime Minister of India, Shri Chandra Shekhar had raised the issue of 12 dead bodies sometime back. But I want to bring to your notice the horrifying spectacle of Punjab where 983 dead bodies were cremated without informing the parents. Our Guru Tegh Bahadur had sacrificed his life in Chandni Chowk for his motherland and to secure human rights for his countrymen. But it is unfortunate that the people who had always been in forefront to defend the country's honour and human rights have been subjected to such brutalities that their dead bodies have been cremated secretly, without any intimation even to their parents.

Mr Deputy Speaker, the people of Punjab will always be remembered for their selfless service and heroic deeds when this country was ruling under the atrocities of foreign rulers. They made supreme sacrifices to defend the honour of the country. But now I want the Home Minister to clarify the position regarding the General Secretary of the Human Rights Commission and General Secretary of SGPC who have been declared missing but who, according to CBI report, have been murdered and with reported police complicity...*(Interruptions)*

MR DEPUTY SPEAKER : It will not be proper to discuss the issue as it is *sub judice*

(Interruptions)

SHRI MAJOR SINGH UBOKE (Tarantaran) : Mr. Deputy Speaker, I demand that CBI report should be laid on the Table of the House...*(Interruptions)*

MR DEPUTY SPEAKER : The matter is still pending in the court. After High Court's Judgement...*(Interruptions)*

SHRI MAJOR SINGH UBOKE : My humble submission is that the Home Minister may be directed to lay the CBI report on the Table of the House, because thousands of persons have been killed and cremated.